

283

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

Original Application No. 1149/2024

In the matter of:

Haider Ali

.....Appellant

Versus

Haryana State Pollution Control Board & Ors

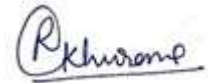
.....Respondent(s)

INDEX

Sr. No.	Particular	Page No.
1	Reply on behalf of Respondent No.1 i.e. Haryana State Pollution Control Board	1-11
2	Annexure R-1 Report of Deputy Commissioner Nuh	12-49
3	Annexure R-2 Copy of orders of Hon'ble Punjab & Haryana High Court dated 11/03/2025	50-52
4	Annexure R-3 Copy of orders of Hon'ble NGT in OA No. 738/2024 dated 15/07/2024	53-59

Date:31.03.2025
Delhi

Filed by:



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**REPLY ON BEHALF OF RESPONDENT No.1 i.e. HARYANA STATE
POLLUTION CONTROL BOARD**

1. That present Original Application has been filed in Hon'ble NGT and has raised a grievance against the setting up of as many as 21 new slaughter houses in the District Nuh.
2. That present reply is being filed through Sh. Vipin Kumar, Regional Officer, Haryana State Pollution Control Board, Nuh who is authorized and competent to file the present reply on behalf of answering respondent. It is humbly submitted that contents, allegations made in the OA may not be treated as admitted due to mere non-traverse thereof, rather same be treated as denied, unless those are admitted specifically here under. Liberty to file additional reply is being craved, as and when required, with the permission of this Hon'ble Tribunal.
3. That the applicant has not named and impleaded any operational unit which is alleged to be non-compliant. It is submitted that regular inspection as per inspection policy of HSPCB and on receipt of any complaint, is being carried out of the slaughter house units and action is being taken by Board, in case non-compliance observed.
4. That it is humbly submitted that Consent to Establish (CTE) is granted to the unit covered under Consent management System, after verification of documents as per checklist annexed with Consent Management Policy dated 04.12.2020 of the Board. At the time of obtaining CTE from the Board, unit submits a detailed design scheme of the Air pollution Control Device to be installed on the Boiler/Furnace for control of air emissions and the Effluent Treatment Plant Scheme for treatment of trade effluent to keep the discharge within the prescribed

standards. Further, before grant of Consent to Operate to any slaughter house, it is strictly ensured that unit has provided necessary arrangements i.e. Air Pollution Control Device for control of air emissions from the Boiler and Effluent Treatment Plant & Sewage Treatment Plant for proper treatment of trade effluent & domestic effluent respectively. It is also being ensured that Rendering Plant (dry) along with blood coagulator for processing of animal waste, is installed. Once unit starts the process, the actual samples of air emission and treated effluent discharge is collected and analysed to verify if those are in prescribed limits.

It is humbly submitted that the challenge to CTE on the basis of apprehension of non-compliance during operational phase of the unit is premature and liable to be rejected.

5. Presently, 8 no of slaughter house units have obtained Consent to Operate from the HSPCB. Details of these units alongwith their operational status are mentioned in table below:-

Sr. No	Name & address of the unit	Status of CTE	Status of CTO	Status of APCD	Status of ETP & STP	Status of Rendering plant	Operational Status	Remarks
1	M/s United Farm Products Pvt Ltd, Village-Ghata Shamshabad, Tehsil-Firozpur Jhirka, District Nuh	Issued on 28/01/2020	Issued on 12/06/2023, valid upto 30.09.2028	Installed Cyclone dust collector and Wet Scrubber	Installed ETP & STP	Installed	Operational	NA
2	M/s Al Naved Agro Foods Industries Pvt Ltd, Village-Mandikhara, Tehsil-Firpizpur Jhirka, District Nuh	Issued on 08/09/2021	Issued on 30/09/2021, valid upto 30.09.2026	Installed Cyclone dust collector and Wet Scrubber	Installed ETP	Installed	Operational	NA

3	M/s Fair Exports Pvt Village-Satakpuri, Tehsil-Punhana, District Nuh	India Ltd, 22/11/2021	Issued on 21/12/2021 valid upto 30.09.2026	286 Cyclone dust collector and Baghouse Filter	Installed ETP	Installed	Operational	NA
4	M/s Zareen Foods Ltd, Madhi, Tehsil-Firozpur Jhirka, District Nuh	Pvt Village-018	Issued on 07/09/2018	Issued on 26/08/2020, valid upto 30.09.2025	Installed Cyclone dust collector and Wet Scrubber	Installed ETP & STP	Operational	NA
5	M/s AOV Agro Foods Pvt Village-Tapkan, Tehsil-Nuh, District Nuh	Ltd, 06/02/2017	Issued on 05/08/2021, valid upto 30.09.2025	Installed Cyclone dust collector and Wet Scrubber	Installed ETP & STP	Installed	Operational	NA
6	M/s Gitwako Farms Pvt Ltd, Village-Chakrangala, Tehsil-Firozpur Jhirka, District Nuh		Issued on 17/08/2022, valid upto 30.09.2027	Installed Cyclone dust collector and Wet Scrubber	Installed ETP	Installed	Non Operational (Temporarily closed)	NA
7	M/s Frigerio Conserva Alimentos Pvt Ltd, Village-Mandikhera, Tehsil-Firozpur Jhirka,		Issued on 09/11/2015	Issued on 29/11/2024, valid upto 30.09.2028	Installed Cyclone dust collector and Wet Scrubber	Installed ETP	Non Operational	NA

	District Nuh (Old Name- M/s Al Farah Frozen Foods)			287				
8	M/s MytMeats Pvt Ltd, Village- Mandikhera, Tehsil- Firozpur Jhirka, District Nuh	Issued on 23/01/2 023	Issued on 01/04/2 024, valid upto30. 09.202 8	Installed Cyclone dust collector and Wet Scrubber	Install ed ETP	Installed	Non Operatio nal	NA

6. That 22 no of units have obtained Consent to Establish from the Board and are yet to obtain Consent to Operate. Those 21 units units have been impleaded as Respondent No.6 to 26 and their details are given in annexure A-3 annexed with the OA.

Parawise Reply:-

1. That the contents of Para 1 of the OA are denied for want of knowledge.
2. That the contents of Para 2 of the OA need no reply from answering respondent.
3. That in reply to Para no 3 of the OA, content of Preliminary submissions are being reiterated. It is humbly submitted that Consent to Establish (CTE) is granted to the unit covered under Consent management System, after verification of documents as per checklist annexed with Consent Management Policy dated 04.12.2020 of the Board. At the time of obtaining CTE from the Board, unit submits a detailed design scheme of the Air pollution Control Device to be installed on the Boiler/Furnace for control of air emissions and the Effluent Treatment Plant Scheme for treatment of trade effluent to keep the discharge within the prescribed standards. Further, before grant of Consent to Operate to any slaughter house, it is strictly ensured that unit has provided necessary arrangements i.e. Air Pollution Control Device for control of air emissions from the Boiler and Effluent Treatment

288

Plant & Sewage Treatment Plant for proper treatment of trade effluent & domestic effluent respectively. It is also being ensured that Rendering Plant (dry) along with blood coagulator for processing of animal waste installed. Once unit starts the process, the actual samples of air emission and treated effluent discharge is collected and analysed to verify if those are in prescribed limits.

4. That the contents of Para 4 of the OA are wrong, incorrect and hence denied. It is submitted that the applicant has not mentioned the name of any particular operational unit/industry which is involved in dumping of its untreated waste product in open.
5. That in reply to the contents of Para 5 of the OA, contents of the preliminary submissions are being reiterated. The news reports referred in said para mention about the case i.e. CWP No.3484/2024 filed before Hon'ble High Court of Punjab & Haryana at Chandigarh. In said case, Hon'ble High Court vide order dated 16.04.2024 sought report regarding the setting up of the unit i.e. M/s Zareen Food Private Limited, Village – Madhi, Tehsil – Firojpur Jhirkha, District Nuh and whether there is any violation as such. The said unit has obtained CTE from the HSPCB and consent to operate vide no. HSPCB/Consent/ : 313103720GSMWCTO7974601 Dated:26/08/2020 & valid from 26/08/2020 - 30/09/2025 of slaughtering of Goat, Sheep & Chicken. The treated water sample was found non-complying the discharge standards as per AR no. 32 dated 15/04/2024 and SCN was issued to said unit vide no. HSPCB/NUH/2024/122-23 dated 03/05/2024. The unit submitted the reply submitting steps taken to remove the deficiency. Further, unit submitted request for re-sampling along with performance security. This status about said unit was submitted by the Deputy Commissioner to the Director, Urban Local Bodies, Panchkula to submit status report before Hon'ble High Court of Punjab & Haryana. Copy of letter dated 15.07.2024 of the Deputy Commissioner sent to the Director, Urban Local Bodies, Panchkula is annexed herewith as **ANNEXURE-R/1**.

Subsequently, considering request submitted by said unit, re-sampling of treated effluent was done and same was found within prescribed limits as per AR dated 20.08.2024. In regard to past non-compliance, Environmental Compensation of Rs. 7,90,000/- was imposed on the unit by the Competent Authority and same

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has been deposited by the unit with the HSPCB. This status has been submitted by answering respondent before the Hon'ble High Court of Punjab & Haryana. It is worthwhile to mention here that two other writ petitions were also filed before Hon'ble High Court of Punjab & Haryana. All three writ petitions were disposed of vide order dated 11.03.2025. The relevant portion of order dated 11.03.2025 is reproduced below:

289

6. Thus, the petitioners, who are aggrieved by grant of consent(s) to establish as well as to operate, which are issued under Sections 25 and 26 of the Act of 1974, have statutory alternative remedy of filing appeal before the State Government which has not been availed and instead petitioners have directly approached this Court.

7. Since there is a specialized Tribunal to deal with the environmental matter i.e. National Green Tribunal with its Benches in different States, this Court declines interference on-merits and relegates all the petitioners to avail their remedies before the State Government and thereafter before the National Green Tribunal in accordance with the provisions of the Act of 1974.

8. It is observed that if any appeal under Sections 25 and 26 of the Act of 1974 is filed before the State Government within a period of thirty days from today by the petitioners, the same shall be entertained and decided on-merits as expeditiously as possible by the competent authority without being dismissed on the ground of limitation alone."

Copy of order dated 11.03.2025 is being annexed **ANNEXURE-R/2**.

6. That contents of Para no. 6 of OA relates to O.A No. 738/2024 titled as M. Mubeen Versus State of Haryana & Other. The applicant has concealed the fact that said matter has been disposed of vide order dated 15/07/2024 after considering the compliance status of the unit i.e. M/s AOV Agro Food Pvt Ltd. Copy of order dated 15/07/2024 is annexed herewith as **ANNEXURE-R/3**. In compliance of directions for the imposition of Environmental Compensation for past violation and development of green belt by the unit, HSPCB has imposed Environmental Compensation of Rs. 10,60,000/- on the unit and same has been

deposited by the unit and unit has provided additional green belt at site in compliances of the order.

- 290**
7. That the content of Para no 7 are repetition of para no.5. The contents of above para no.5 of parawise reply are being reiterated.
 8. That the contents of Para no 8 are denied except those are matter of record. The content of preliminary submissions is being reiterated.
 9. That the contents of Para no 9 are wrong, incorrect and hence denied. The contents of the preliminary submissions and those of para no.6 of parawise reply are being reiterated. It is humbly submitted that Consent to Establish (CTE) is granted to the unit covered under Consent management System, after verification of documents as per checklist annexed with Consent Management Policy dated 04.12.2020 of the Board. At the time of obtaining CTE from the Board, unit submits a detailed design scheme of the Air pollution Control Device to be installed on the Boiler/Furnace for control of air emissions and the Effluent Treatment Plant Scheme for treatment of trade effluent to keep the discharge within the prescribed standards. Further, before grant of Consent to Operate to any slaughter house, it is strictly ensured that unit has provided necessary arrangements i.e. Air Pollution Control Device for control of air emissions from the Boiler and Effluent Treatment Plant & Sewage Treatment Plant for proper treatment of trade effluent & domestic effluent respectively. It is also being ensured that Rendering Plant (dry) along with blood coagulator for processing of animal waste, is installed. Once unit starts the process, the actual samples of air emission and treated effluent discharge is collected and analysed to verify if those are in prescribed limits.
 10. That the contents of Para no. 10 of the OA are a matter of record and action taken report has already been sent to CPCB in response to letter under reference.
 11. That in reply to the Para no 11 of the OA, contents of preliminary submissions and above paras of parawise reply are being reiterated. It is submitted that Consent to Establish (CTE) is granted to the unit covered under Consent management System, after verification of documents as per checklist annexed with Consent Management Policy dated 04.12.2020 of the Board. At

CTE

291
the time of obtaining CTE from the Board, unit submits a detailed design scheme of the Air pollution Control Device to be installed on the Boiler/Furnace for control of air emissions and the Effluent Treatment Plant Scheme for treatment of trade effluent to keep the discharge within the prescribed standards. Further, before grant of Consent to Operate to any slaughter house, it is strictly ensured that unit has provided necessary arrangements i.e. Air Pollution Control Device for control of air emissions from the Boiler and Effluent Treatment Plant & Sewage Treatment Plant for proper treatment of trade effluent & domestic effluent respectively. It is also being ensured that Rendering Plant (dry) along with blood coagulator for processing of animal waste, is installed. Once unit starts the process, the samples of air emission and treated effluent discharge is collected and analysed to verify if those are in prescribed limits.

12. That the contents of Para no 12 are incorrect and denied. The applicant is alleging non-compliance across the country without specifying the name of any particular unit.
13. That the contents of Para no 13 are denied. The applicant has not named and impleaded any operational unit which is alleged to be non-compliant. However, answering respondent has submitted compliance report to the CPCB. It is further submitted that the CTE has been granted to 17 new slaughter house on the basis of feasibility report submitted by the unit for Effluent Treatment Plant and Air Pollution Control Measures. The contents of preliminary submissions and above paras of parawise reply are being reiterated.
14. That allegations made in Para no 14 are denied in toto. It is submitted that regular inspection as per inspection policy of HSPCB and on receipt of any complaint, has been carried out of the slaughter house units and necessary action has been taken by Board against the non-complying unit, if any. Further, it is reiterated that the CTE has been granted to 17 new slaughter house on the bases of feasibility report submitted by the unit for Effluent Treatment Plant and Air Pollution Control Measure.
15. That the contents of Para no 15 are wrong and denied except the fact of applicability of relevant norms. contents of preliminary submissions and above paras of parawise reply are being reiterated.

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- 16. That the contents of Para no 16 are wrong and denied except the fact of applicability of relevant norms. contents of preliminary submissions and above paras of parawise reply are being reiterated. It is submitted that Consent to Establish (CTE) is granted to the unit covered under Consent management System, after verification of documents as per checklist annexed with Consent Management Policy dated 04.12.2020 of the Board. At the time of obtaining CTE from the Board, unit submits a detailed design scheme of the Air pollution Control Device to be installed on the Boiler/Furnace for control of air emissions and the Effluent Treatment Plant Scheme for treatment of trade effluent to keep the discharge within the prescribed standards. Further, before grant of Consent to Operate to any slaughter house, it is strictly ensured that unit has provided necessary arrangements i.e. Air Pollution Control Device for control of air emissions from the Boiler and Effluent Treatment Plant & Sewage Treatment Plant for proper treatment of trade effluent & domestic effluent respectively. It is also being ensured that Rendering Plant (dry) alongwith blood coagulator for processing of animal waste, is installed. Once unit starts the process, the actual samples of air emission and treated effluent discharge is collected and analysed to verify if those are in prescribed limits.
- 17. That the contents of Para no 17 are wrong and denied except the grant of CTE. The contents of preliminary submissions and above paras of parawise reply are being reiterated. It is submitted that Consent to Establish (CTE) is granted to the unit covered under Consent management System, after verification of documents as per checklist annexed with Consent Management Policy dated 04.12.2020 of the Board.
- 18. That the contents of Para no 18 are wrong and denied except those are matter of record. The applicant be put to strict proof of the same. The contents of preliminary submissions and above paras of parawise reply are being reiterated. The challenge to CTE on the basis of apprehension of non-compliance during operational phase of the unit is premature and liable to be rejected.
- 19. That the contents of Para no 19 are wrong and denied except those are matter of record. The applicant be put to strict proof of the same. The contents of preliminary submissions and above

Copy

293

paras of parawise reply being reiterated. It is humbly submitted that Consent to Establish (CTE) has been granted to the units in question after verification of documents as required in checklist annexed with Consent Management Policy dated 04.12.2020 of the Board.

20. That the contents of Para No 20 are a matter of record. The contents of contents of para no.6 of para wise reply are being reiterated.
21. That contents of para no.21 of the OA pertains to compliance on the part of respective High Court. The contents of preliminary submissions and above paras of para wise reply are being reiterated.
22. That allegations made in Para no 22 of the OA are wrong and denied. The contents of preliminary submissions and above paras of parawise reply are being reiterated.
23. That the directions as issued by this Hon'ble Tribunal in the matter will be complied by the answering respondent.
24. That in reply to contents of the Para no 24 of the OA, it is humbly submitted that statutory remedy of appeal is available against the grant of consent under the provisions of the Air Act, 1981 and the Water Act, 1974.

Reply to Prayer Clause

In view of the submission made hereinabove, it is humbly prayed that present application may kindly be dismissed.

Respondent No. 1

THROUGH

[Signature]
28/03/2025
(Regional Officer, Nuh Region)
Haryana State Pollution Control Board

Date: 28/03/2025

Place: Nuh

Regional Office
Haryana State Pollution Control Board
Nuh (Mewat)

294

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In the matter of:

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.....Appellant

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.....Respondent(s)

AFFIDAVIT



Vipin Kumar, Regional Officer, Haryana State Pollution Control Board, Nuh aged about 43 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.
3. That Annexures are true copy of their originals.

Deponent

Regional Officer
Haryana State Pollution Control Board
Nuh (Mewat)

Verification:

Verified at Nuh on 28th day of March, 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

Date - 28/03/2025
Place - Nuh



Deponent

Regional Officer
Haryana State Pollution Control Board
Nuh (Mewat)

From

Deputy Commissioner,
Nuh

To

The Director,
Urban Local Bodies Haryana,
Panchkula.

No 88

/LFA

Dated 15.07.2024.

Subject:- CWP No. 3484 of 2024 titled as Aamin v/s State of Haryana & Others.

Kindly refer to your office Memo No. EE-IV/DULB/2024/1801 dated 02-05-2024 on the above cited subject.

As per report submitted by Regional Officer, Haryana State Pollution Control Board, Nuh the status report of unit M/s Zareen food Private Limited, Village Madhi, District Nuh is given as under:-

The unit M/s Zareen Food Private Limited, is existing and operating at Khewat No. 17/21, Mustil No. 06, Kila no. 8/2 (2-7), 13 (8), 17/2 (3-17), 24/1 (3-9), Khewat no. 87/106, Mustil no. 06, Kila no. 18 Village - Mandhi, Tehsil Nagina, District Nuh.

The unit has obtained consent to establish from Haryana State Pollution Control Board, Vide no HSPCB/Consent: 313103718 GSMW CTE5633666 Dated:07/09/2018 for the processing of meat of animals/birds i.e. Sheep/Goat 1500 Nos/Day & Chickens 10,000 nos Per/Day. The said unit has obtained CTO vide no. HSPCB/Consent/: 313103720 GSMWCTO 7974601 Dated: 26/08/2020 for the same. The unit is generating and discharging trade effluent 90 KLD from floor washing and other activities. and domestic effluent 2.0.KLD. The copy of CTE is attached as Annexure - A (Copy of CTO is attached as Annexure - B).

The unit has provided ETP of capacity 90 KLD within their premises the unit has also provided the online effluent quality monitoring device on the final outlet discharge point of ETP. The unit is utilizing treated trade effluent for irrigation and gardening purpose within their premises. The unit has provided septic tank with soak pit for the treatment of disposal of domestic effluent no effluent is being discharge outside the premises of the unit.

CH

The unit has provided a boiler of capacity 2 TPH (under commissioning).

The unit has obtained NOC from District Town Planner, Nuh vide their memo no. 112 dated 30/01/2018 for meat processing plant (Chicken and Mutton) Copy attached as Annexure - C.

The unit has obtained Aravali Clearance from Deputy Commissioner, Nuh vide letter no. 5774/MA dated 13/08/2018 Annexure D.

The site of the unit was visited the team consisting of SDM, Firojpur Jhirkha and concerned filed office of HSPCB on 08/04/2024. During inspection it was found that the unit is processing the Goat/Sheep meat only. The animal waste i.e. animal parts generated from the process are being disposed through authorized agencies. The unit has provided blood coagulator for the processing and disposal of the blood from the process, further unit is generating waste i.e. indigestive food matter, manure, dung agriculture residue which is bio degradable.

No activity of unscientific disposal/activity of throwing excreta, dirty blood, animal remains and open discharge of any effluent was found at site.

The water sampling of effluent treatment plant was conducted during inspection and as per Analysis Report no. 32 dated 15/04/2024 (Copy of sample testing report is attached as Annexure - E) the unit was found non complying the discharge standards prescribed by competent authority, accordingly HSPCB has issued show cause notice to the unit vide no. 122-123 dated 03/05/2024 (Copy of SCN is attached as Annexure - F) and further action will be taken as per prescribed norms of HSPCB.

The unit is utilizing there treated effluent for irrigation and gardening purpose within the premises and not discharging any type of effluent outside the premises of unit.

As per details submitted by deputy Director, Animal Husbandry and Dairying Department, Nuh the said unit is operating as per norms the respective details are given as under:-

The unit has obtained the approval for operation from the Deputy Commissioner, Nuh vide Memo No. Estt/468/Nuh dated 10/02/2021 (Copy attached as Annexure - G).

CW

The unit has obtained the license from Food Safety and Slandered Authority India (FSSAI) vide no. 10020064002560 for the processing of Goat/Sheep Meat for 1500 Numbers/Day (Copy attached as Annexure – H).

The unit has obtained registration from Agricultural And Processed Food Product Export Development Authority, India (APEDA) valid up to 30/09/2025 (Copy attached as Annexure – I).

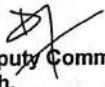
Further, it is also submitted that, SDM, Ferozpur Jhirka, has raised the observations during the inspection, the details of the observations are given in their letter No. 1775/Steno dated 07.06.2024 (Copy enclosed as Annexure-J). The unit has submitted the point wise reply along with relevant documents (copy attached as Annexure-K) of the observations raised by SDM, Ferozpur Jhirka given as under:-

1. Copy of NOC from CGWA upto 11.12.2023 and further, applied for renewal from HWRA with all requisites and fees.
2. Unit is using water from extraction points existing within the premises, no water is being used from any external sources.
3. The unit is conducting anti-mortem and post-mortem of the animals used for slaughtering.
4. Unit is maintaining the record of animals as well as transport vehicles on daily basis.
5. Unit has upgraded/modified existing ETP after failure of samples. Unit is operating their ETP on regular basis and the data of online monitoring device fixed at ETP outlet is being transmitted on regular basis.
6. The unit has installed the fire and other safety equipments as per norms.
7. Unit is maintaining labour/worker record and the details of EPF has been provided by the unit.
8. Unit has maintained proper height of stack attached to the boiler. Further, the operation of boiler is yet to be started, as unit has not obtained CTO for the operation of the boiler.
9. Unit is maintaining hygiene and cleanliness, also, no waste was lying anywhere in the premises during visit.
10. Unit has upgraded/modified existing ETP after failure of samples. Now, unit has submitted the request for re-inspection/re-sampling to HSPCB and compliance will be verified after the inspection.

298

"In view of above, the said unit M/s Zareen food Private Limited, Village Madhi, District Nuh is complying with norm, of Animal Husbandry Department, obtained valid consent form HSPCB, license from FSSAI and license from APEDA. But the unit is not compliance only in the provision of Water Act of HSPCB as the unit is not meeting the prescribed discharge standard of treated water from Effluent Treatment Plant. The HSPCB has already initiated action against the said violation as per their norms. Now unit has submitted the compliance on 26-06-2024 the matter is pending for Re-inspection/Re-verification of compliance on the part of HSPCB.

Submitted for kind information and necessary action please.


Deputy Commissioner,
Nuh.




HARYANA STATE POLLUTION CONTROL BOARD

Surgeon North Vikas Sada, 1st Floor, Near DC Court,
Gurgaon Ph. 0124-2332775

Website: www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Telephone No.: 0172-2577870-73



No. HSPCB/Consent/ : 313103718GSMWCTE5633666

Dated:07/09/2018

To.

M/s : zareen foods Private limited

khewat khata no.17/21,Rect No.-06,killa no-8/2(2-7),13(8),17/2(3-17),24/1(3-9),khewat
khata no 87/106 rect no.6, kila no-18, village-Madhi, Mewat

MEWAT

124105

Sub. : Grant of consent to Establish to M/s zareen foods Private limited

Please refer to your application no. 5633666 received on dated 2018-08-27 in regional office Gurgaon North.

With reference to your above application for consent to establish, M/s zareen foods Private limited is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	07/09/2018 - 06/09/2023
Industry Type	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts
Category	RED
Investment(In Lakh)	431.0
Total Land Area (Sq. meter)	12326.0
Total Builtup Area (Sq. meter)	8000.0
Quantity of effluent	
1. Trade	80.0 KL/Day
2. Domestic	1.5 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	ETP
2. Trade	ETP
Permissible Domestic Effluent Parameters	
1. NA	
Permissible Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l

Number of stacks	2
Height of stack	
1. Attached to D.G.Set	6 METER
2. Stack to Boiler 1 Ton	20 METER
Permissible Emission parameters	
1. SPM	150 mg/m ³
Capacity of boiler	
1. Boiler	1 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	0.045 KL/day

Regional Officer, Gurgaon North
Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 81.5 KL/Day i.e 80KL/Day for Trade Effluent, 0 KL/Day for Cooling, 1.5 KL/Day for Domestic and the same should not exceed.
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable.
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production.
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience.
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

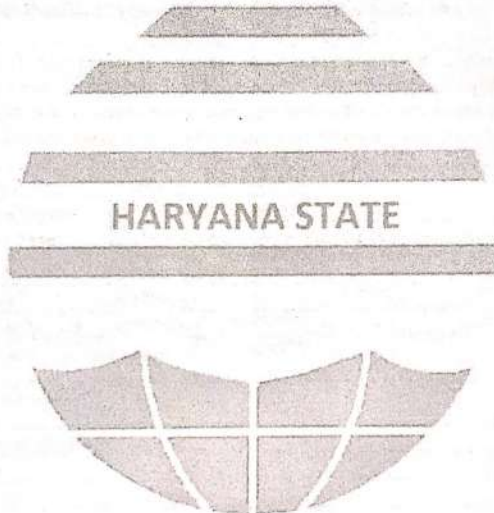
1. The unit will obtain consent to operate before commissioning the unit.
2. The unit will install APCDS along with the main project.
3. The unit will install the project on 302 land for which Town and Country Planning Department has given license.
4. The unit will install adequate acoustic enclosures/chambers on their DG SETS with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules.
5. Unit will apply for CTO/ CTE Extension at least 90 days before expiry date of this CTE

Jai Bhagwan

Digitally signed by Jai Bhagwan
Date: 2018.03.07 14:51:07 +05:30

Regional Officer, Gurgaon North

Haryana State Pollution Control Board.



303


HARYANA STATE POLLUTION CONTROL BOARD
1st Floor, Phagna Tower, ward no 10, National Highway No.2, Near red Rocks Cinema, Palwal.
Email:- hspcbronuh@gmail.com
E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 313103720GSMWCTO7974601
Dated:26/08/2020
To.
M/s :Zareen Foods Private Limited
khewat khata no.17/21,Rect No.-06,killa no-8/2(2-7),13(8),17/2(3-17),24/1(3-9),khewat khata no 87/106 rect no.6, kila no-18, village-Madhi, Mewat
Subject: Grant of consent to operate to M/s Zareen Foods Private Limited.

Please refer to your application no. 7974601 received on dated 2020-08-08 in regional office Nuh. With reference to your above application for consent to operate, M/s Zareen Foods Private Limited is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	26/08/2020 to 30/09/2025
Industry Type	Slaughter house (as per notification S.O.270(E) dated 26.03.2001) and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts
Category	RED
Investment(In Lakh)	284.51001
Total Land Area(Sq. meter)	12977.99
Total Builtup Area(Sq. meter)	4816.0
Quantity of effluent	
1. Trade	80.0 KL/Day
2. Domestic	1.5 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	ETP
2. Trade	ETP
Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Number of stacks	1

Height of stack	
1. DG Set 350 * 2	6 mtr
Emission parameters	
1. NA	
Product Details	
1. Fresh and frozen Chicken	10 Metric Tonnes/day
2. fresh and frozen sheep and goat meat	15 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	0.090 KL/day
Raw Material Details	
Sheep and Goat	1500 Numbers/Day
Chicken	10000 Numbers/Day

HARYANA STATE

VIJAY
CHAUDHARY

Regional Officer, Nuh
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.

8. The industry shall comply all the directions/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time to **305**
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

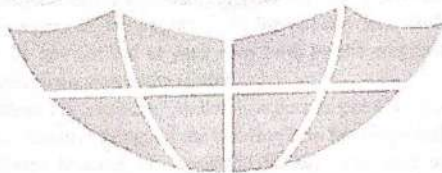
Specific Conditions :

The unit will submit the analysis reports of trade effluent, air emissions/ noise from all sources as applicable from approved source by the HSPCB within 03 months and keep all parameters within standards prescribed by HSPCB / CPCB / MOEF time to time and will submit copy of CA certificate by 31st. March every year. 2. Unit will dispose off hazardous waste only in TSDF at pali with GEPIL and used/spent oil will be sold only to authorized recyclers / Re-refiners of hazardous waste as applicable. 3. The unit will submit the application form for the authorization under HWM on separate portal of the OCMMS within 07 days and annual Report under HWM Rules by 30th June every year. 4. Unit will apply for renewal of consent/Authorization at least 90 days before expiry date of the consent/Authorization. 5. The unit will maintain logbook and operate its ETP/APCM efficiently & regularly as applicable. 6. Unit will not change their process without prior permission from the Board. 7. The unit will comply all the provisions of HWM Rules, 2016, E-waste Rules, 2016 and BMW Rules, 2016 and amended time to time. 8. Unit will not use pet coke and furnace oil as a fuel in boiler or any other activities without prior permission from Hon'ble Supreme Court of India. 9. The unit will obtain prior NOC/Permission from central Ground Water Authority in case under ground water resource is used. 10. Unit will comply the guidelines on Environment Management of Construction & Demolition Waste in March, 2017 issued by CPCB. 11. The unit will comply all the directions, guidelines, orders issued time to time by Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT, EPCA, CPCB, HSPCB & other Central and State

agencies.12. That in case any additional charges / fees / panelyetc. are found payable towards this CTO as per audit then the same shall be paid by the unit without any objection immediately as and when demanded by this office.13. If at any stage found that unit was involved in any past violation regarding Environment Laws / Rules / Acts then CTO/CTE so granted shall be revoked automatically & legal action will be initiate against the project proponent.14. That this CTO will not provide any immunity from any other Act/Rules/Regulations applicable to the project/land in question.15. The unit will obtain all necessary clearances from the concerned authorities and will adhere to all the applicable Environmental Laws/Acts/Notification regularly. In case of any violation found at any stage, this CTO deemed revoked.16. Unit will try to obtained PNG connection and use it as per directions of EPCA applicable in the surrounding cities of Delhi. 17. Unit will provide facility for segregation and disposal of solid waste as per Solid Waste Management & Handling Rules, 2016. 18. Unit will comply the rules/ notifications of Plastic Waste Management Rules, 2016, E-waste Rules, BMW Rules and battery Rules etc. 19. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.20. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc. 21. UNIT WILL STRICTLY COMPLY WITH THE GUIDELINESS ISSUED BY MoEF&CC/CPCB/HSPCB FOR SLAUGHTER HOUSES. 22. Unit will submit the compliance report of General, specific & other Conditions mentioned in CTO within 03 months, failing which, the CTO will be revoked.

HARYANA STATE

Regional Officer, Nuh
Haryana State Pollution Control Board.



OFFICE OF DISTRICT TOWN PLANNER, NUH

Room no. 215 & 216 1st Floor, Mini Secretariat Nuh
Tel. 01267-274748, E-mail: dtp.mewat.tcp@gmail.com

To

Zareen Food Pvt. Ltd.
Village Madhi Sub Tehsil Nagina,
District Nuh.

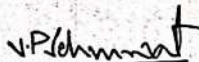
Memo No. 112. Dated: 30-01-18

Subject: To Grant of the NOC Poultry (Chicken/ Mutton) Meet Processing Plant.

Ref: Your application dated 25.01.2018.

On the subject cited above, it is to inform that the applied land situated in khewat Khata no. 17/21 rect no 6 Killa no 8/2, 13, 17/2, 24/1, Khewat khata no 87/106 rect no 6 Killa No 18 of village Madhi, Sub Tehsil Nagina District Nuh area measuring 25K-6M presently does not come under any of the controlled/ urban area falling under the jurisdiction of this office. This information is issued subject to the following conditions:-

1. That the provisions of the Punjab Scheduled Roads & Controlled Areas Restriction of Unregulated Development Act, 1963 and the Haryana Development and Regulation of Urban Areas Act, 1975 shall apply on the applied site as and when the applied site is covered under Controlled /Urban area and you will have to comply with the provisions of the said Acts.
2. This information does not provide any immunity from the applicability of the other Acts/Rules and Regulations of the State Government/Government of India.
3. Ownership/ title rights of the applicant on the applied land and the other prescribed parameters may be got verified at your own level by the concerned department before taking further necessary action in the matter.
4. That you will adopt the planning/ Building norms as per NBC during execution of the project at site and structure design of the building is to be designated as per the provisions of NBC and relevant I.S.code. The applicant Society and their supervising Architect/ Engineer shall be sole responsible for structure safety as well as for the provisions of fire safety and fighting measures and also abide by all fire safety bye laws.
5. That you will provide adequate parking space within your premises and will not obstruct free flow of traffic on road.
6. That the building will be constructed at the site after leaving clear space of 6.10 meters in all sides.


District Town Planner,
Nuh

From Deputy Commissioner,
Nuh.

To Regional Officer,
Haryana State Pollution Control Board,
Gurugram.


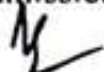
No. 5774 /MA Dated 13-08-2018

Subject: To supply information regarding applicability of Arawali Notification of M/S Zareen Foods Pvt Ltd in Khewat/Khata No. 17/21 Rect No. 6 Kila No. 8/2(2-7), 13(8-0), 17/2(3-17), 24/1(3-9), Khewat/Khata No. 87/106 Rect No. 6 Kila No. 18 situated in Village Madhi Tehsil Nagina Distt. Nuh and NOC of Forest Department.

Reference your Letter No HSPCB/GRN/2018/4766 dated 16-02-2018 on the subject cited above.

Please find enclosed herewith the requisite report of Naib Tehsildar Nagina (No. 88/Reader Dated 08-05-2018) and Divisional Forest Officer Nuh (No. 542 dated 26-06-2018 and 834 Dated 10-08-2018) as required vide your letter under reference for information and necessary action. Despite this, you are directed to confirm whether the legal requirements have been completed before intiations/ recommendation of case for slaughter house.

Encl: As above.


For Deputy Commissioner,
Nuh. 

309



**PREVENT
POLLUTION**



FORM J
(See Rule 36)

Report No.: -32.

Dated - April 15, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 09th day of April, 2024 from Sh. Randeep Sindhu, AEE, a sample of liquid trade effluent of M/s Zareen Foods Private Limited, Vill.-Madhi, Mewat, Nuh, collected on 08.04.2024 from the Inlet & Outlet of ETP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 09/04/2024 to 15/04/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of ETP	Outlet of ETP	Prescribed Limits	Test Method
1.	pH Value at 25°C	3.56	8.46	6.5-8.5	APHA 4500 H ⁺ B (24 th Edition 2023)
2.	Conductivity μ S/cm at 25°C	9520	4620	-----	APHA 2510 B (24 th Edition 2023)
3.	Total Suspended Solids mg/l	255	72	50	APHA 2540 - D (24 th Edition 2023))
4.	B.O.D.(5 Days at 20° C) mg/l	110	36	30	APHA 5210-C (24 th Edition 2023)
5.	Chemical Oxygen Demand mg/l	1552	152	250	APHA 5220-B (24 th Edition 2023)
6.	Oil & Grease mg/l	11.4	BDL* (DL**=4)	10	APHA 5520-B (24 th Edition 2023)

BDL* = Below Detection Limit

DL** = Detection Limit

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on 15th day of April, 2024

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Nuh / M/s Zareen Foods Private Limited, Vill.-Madhi, Mewat, Nuh.

Endst. No. HSPCB/LAB/F/2024/ 484

Dated: 15-4-24

This test report relate only to the particular sample submitted for testing



**PREVENT
POLLUTION**

310

FORM J
(See Rule 35)

Report No.:-32
Dated - April 15, 2024

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 09th day of April, 2024 from Sh. Randeep Sindhu, AEE, a sample of liquid trade effluent of M/s Zareen Foods Private Limited, Vill.-Madhl, Mewat, Nuh, collected on 08.04.2024 from the Inlet & Outlet of ETP for analysis. The Sample was in a condition fit for analysis reported below:-
I further certify that I have analyzed the afore-mentioned sample on 09/04/2024 to 15/04/2024 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of ETP	Outlet of ETP	Prescribed Limits	Test Method
1.	Colour	Blackish	Hazy	----	----
2.	Odour	Pungent	Mild	----	----

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on 15th day of April, 2024

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Nuh / M/s Zareen Foods Private Limited, Vill.-Madhl, Mewat, Nuh.

Endst. No. HSPCB/LAB/F/2024/ 484

Dated: 15-4-24

This test report relate only to the particular sample submitted for testing

311



Regional Office, Nuh Region
Haryana State Pollution Control Board
Shed No-01, Roz ka Meo Industrial
Estate, District Nuh

Website-www.hspcb.gov.in E-Mail-hspcbroguh@gmail.com



HSPCB/NUH/2024/122-23
To,

Date: 03/05/2024

M/s Zareen Food Private Limited,
Village - Madhi, District Nuh (Mewat).

Sub:

Show cause notice for Closure and Prosecution under section 33-A, 43 & 44 of Water (Prevention & Control of Pollution) Act, 1974 under section 31-A, 37, 38 & 41 of Air (Prevention & Control of Pollution) Act, 1981 and imposition of Environmental Compensation as per policy dated 29.04.2019 and dated 22.12.2021.

Whereas your unit was inspected on dated 09/04/2024 by the field officer of this office and District Administration during Inspection, it has been observed that you are engaged in the process of Slaughtering of Animals (Goat and Sheep)

Whereas, Your unit is covered under Consent Management of the Board in red Category and during inspection, your unit was found operational and following violations and deficiencies were observed:-

1. Not Provided the adequate Stack Height on DG Set.
2. Not provided the adequate stack height on the boiler of rendering plant (established but not operational).

Whereas, during inspection, samples from inlet and out of ETP was collected in the presence of your representative and as per the analysis report No. 32 dated 15/04/2024, the parameters of effluent are exceeding the prescribed limits by Board, which is as under:-

Sr. No.	Name of Parameter	Outlet from ETP: (mg/l)	Prescribed Limit (mg/l)
1.	Total Suspended Solids, mg/l	72.0	50.0
2.	B.O.D (3 days at 27°C), mg/l	36.0	30.0

Thus, your unit is grossly violating the provisions of Water Act, 1974 and Air Act, 1981.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action under section 31-A and prosecution action under section 37, 38 & 41 of Air (Prevention & Control of Pollution) Act, 1981 and closure action under section 33-A and prosecution under section 43 & 44 of Water (Prevention & Control of Pollution) Act, 1974 may not be taken against your unit for non compliance of the above mentioned observations/deficiencies.

In case you fail to comply with the observations/ deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action closure and legal action under above mentioned sections of Air (Prevention & Control of Pollution) Act, 1981 and Water (Prevention & Control of Pollution) Act, 1974 along with imposition of Environmental Compensation as per Methodology/modalities for assessing, imposing and utilization of Environmental Compensation from the polluting units in the State of Haryana dated 29.04.2019 and dated 22.12.2021.

Regional Officer
Nuh Region
Dated:

Endst.No. HSPCB/NUH/2024/

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information please.

Regional Officer
Nuh Region

312

Annexure - G

From,

Member Secretary,
District Committee for Slaughter House, -cum- DD (AH&D) Distt. Nuh.

To,

M/s Zareen Foods Private Limited,
Village Madhi,
Distt. Nuh, Haryana.


Memo.No. Estt./ 468 Nuh, Dated the 10/02/2021

Sub:


Recommendation for operations of Modern Integrated Slaughter House Zareen Foods Private Limited, Village Madhi, Distt. Nuh, Haryana.

Memo,

In view of the Central license granted by Food Safety & Standards Authority of India (FSSAI), plant registration from Agricultural and Processed Food Products Export Development Authority (APEDA), Ministry of Commerce, GOI and the approval of the Chairman, District Committee for Slaughter House-cum- Worthy Deputy Commissioner, Nuh on the basis of the inspection and reports of the members of the District Committee for Slaughter House, the undersigned conveys the approval of committee for operations of Zareen Foods Private Limited, Madhi, Distt. Nuh strictly in accordance with all statutory regulations/requirements in force for the functioning and abiding by conditions of the central license.


Deputy Director,
Animal Husbandry & Dairying,
Nuh.

Copy forwarded to Worthy Chairman, District Committee for Slaughter House-cum- Worthy Deputy Commissioner, Nuh for information please.


Deputy Director,
Animal Husbandry & Dairying,
Nuh.

Inspection was carried out on dated 08/10/2020 under the chairmanship of Worthy Deputy Commissioner by the District Committee of Slaughter House, Nuh, (Mewat) of M/s, ZAREEN FOODS PRIVATE LIMITED, Village Madhi, Distt. Nuh Haryana. 122108 for the Grant of final NOC for operations.

The joint inspection was carried out by the committee as per the regulations of Prevention of Cruelty to Animals (Slaughter House) Rules, 2001 and the provisions as detailed under clause 4 to 8 of the rules w.r.t the completion of civil works and installation of plant machinery were inspected. The reports of committee members/deptt. as enlisted are attached along-with

S.No	Member/Deptt.
1	Superintendant of Police
2	Civil Surgeon/ Dy. Civil Surgeon, Health
3	Regional Officer, Haryana State Pollution Control Board
4	Distt. Development and Panchayat Officer
5	Executive Engineer, PHED
6	Distt. Town Planner
7	Labour Welfare Officer
8	Deputy Director AH&D, Nuh.

The civil works and the installation of plant machinery at M/s, ZAREEN FOODS PRIVATE LIMITED, Khewat No.17/21 & 87/106 Rect No. 6, Killa No, 8/2 (2-7), 13(8), 17/2(3-17), 24/1(3-9) & 18, Village-Madhi, Distt. Nuh(Mewat) Haryana. 122108 for the establishment of abattoir for sheep/goat meat are completed and the existing facilities are satisfactory.

The operator has been Granted license(New) by Food Safety & Standards Authority of India(FSSAI) vide License No. 10020064002560(copy enclosed), Central on dated 16/10/2020 for a slaughtering capacity per day of 1500 small animals(sheep/goat) at slaughter house and for 15000 Kgs/day for meat processing unit as per license.

Further Plant registration from Agricultural and Processed Food Products Export Development authority(APEDA), Ministry of Commerce, GOI has also been received by the operator for export of sheep and goat meat vide Registration no. APEDA/221 Dated 23/12/2020(copy enclosed).

The establishments may be recommended on the basis of grant of central license for operations in accordance with all statutory regulations/requirements in force for their functioning.

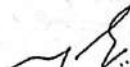
Submitted for your kind information/consideration in both references and further necessary action.

Copy to:-

1. M/s, ZAREEN FOODS PRIVATE LIMITED, Khewat No.17/21 & 87/106 Rect No. 6, Killa No. 8/2 (2-7), 13(8), 17/2(3-17), 24/1(3-9) & 18, Village-Madhi, Distt. Nuh(Mewat) Haryana. 122108.

10/10/20

 Deputy Commissioner, Nuh
 Chairman, District Committee of Slaughter House, Nuh

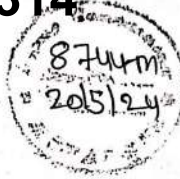

 Deputy Director
 Animal Husbandry & Dairying, Nuh.

प्रेषक

सेवा में

उप निदेशक,
पशु पालन एवं डेयरींग, नूँह।
माननीय उपायुक्त महोदय,
जिला नूँह।

314



CTM/24/24

कृते: उपा. नि. मेघात
16/05/24

यादी कमांक वि./ 468

नूँह, दिनांक, 16/05/2024

विषय:-

CWP No. 3484 of 2024 Aamin V/s State of Haryana

संदर्भ:-

आपके कार्यालय के पत्र कमांक 542-42 एल.एफ.ए. दिनांक 13-05-2024.

यादी

उपरोक्त विषय एवं संदर्भ के संबंध आपकी सेवा में आप द्वारा वांछित मैसर्स जरीन फूड प्रा. लि. गांव मढी की स्थापना संबंधित दस्तावेजों की छाया प्रति तथा ग्राम पंचायत द्वारा जारी अनापत्ति प्रमाण पत्र व संबंधित पशु चिकित्सक से प्राप्त रिपोर्ट मूलरूप में इस यादी के साथ संलग्न करके सूचनार्थ एवं आवश्यक कार्यवाही हेतु आपकी सेवा में प्रेषित है।।

संलग्न:- उपरोक्त अनुसार।

उप निदेशक,
पशु पालन एवं डेयरींग, नूँह।
16/05/24

315

From

I/C Veterinary Surgeon
Govt. Veterinary Hospital Nagina
Ferozepur Jhirka

To

Deputy Director
Animal Husbandry & Dairying
Nuh

Subject: -CWP No. 3484 of 2024 Aamin V/s State of Haryana.

Ref. : - DD office letter no. 401 dt. 15-05-2024.

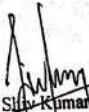
Respected sir,

The M/s Zareen Foods Private Limited, village Madhi, District Nuh (Mewat) is Outside the municipal area and lies in area of Gram panchayat Madhi. NOC from the Gram panchayat is attached herewith. The said slaughter house is running as per norms with reference to animal husbandry practices.

Attachment: -NOC From Gram panchayat Madhi.

D.no-35

Date: -16-05-2024


Dr. Sibi Kumar 16-05-2024
BVSc & AH, MVSc.
Veterinary Surgeon (HVS-1)
I/C Govt. Vety. Hospital Nagina (Nuh)
Reg. No. HVC-2449

Veterinary Surgeon
Govt. Veterinary Hospital Nagina



316 ग्राम पंचायत मढ़ी

M: 9728157185
M: 9728161185

ब्लॉक नगीना, जिला - नूंह-मेवात (हरियाणा) पिन-122108

यादीन सरपंच

क्रमांक... २२२०००००००

दिनांक... ११/०२/२०१९

महोदय को सहायता प्रदान करने के लिए आपको केशव जी को वसूली के लिए सूचना दी गई थी कि आपकी वसूली के लिए ११/०२/२०१९ को फलाना कबले द्वारा ग्राम पंचायत के जवाब में यह जो तब तक केवल Modern Auto rickshaw slagunor howe का ब्या है। जिसका पता पंचायत की तब तक से अनाज से प्रभावित है। जिस पर विचार विमर्श किया जाये।

कतः यह सुझाव पर विचार विमर्श के लिए निर्णय लिया गये जहाँ विचार गये ग्राम पंचायत को सलाह पर से ग्राम पंचायत से ३-४ वर्ग चरों बंधे जाने को अपेक्षा करती है। व ३ खास चारों को जोड़े जाने की निम्नलिखित करती है। कतः ग्राम पंचायत को सलाह पर को निम्न अनुसार चलाये जो विशेषज्ञ से सत्यापित करती है। ग्राम पंचायत को कोई उधर व सतबाय नहीं है। सतबाय को सारे हीका ३००० जेका की विचार के सुचर्चा व आगे ग्राम पंचायत को चलाये है। उचित है। सतबाय पर विचार करना गलत - पास उका -

शिव	मादीन	सहायक	३	कोषी
"	नगीना	पंचायत	५-५	—
"	कोषी	—	—	—
"	बायी	—	—	—
"	पाने	—	—	—
"	सहायक	—	—	—
"	उपनि	—	—	—

Yadin Sarpanch
S. Madhi
Block Nagina (Mewat)

317
Form C

Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: 10020064002560



1. Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता: ZAREEN FOODS PRIVATE LIMITED
6478,GALI NO-2 SHER KA PINJRA QURESH
NAGAR NAWAB ROAD SADAR BAZAR, North ,
Delhi-110006
2. Address of Authorized Premises / प्राधिकृत परिसरों का पता: Khewat Khata No. 17/21 & 87/106 Rect No. 6,
Killa No. 8/2 (2-7), 13(8), 17/2(3-17), 24/1(3-9) &
18, Village - Madhi, District Mewat Haryana.,
Mewat, Haryana-122108
3. Kind of Business / कारोबार का प्रकार: Manufacturer - Meat processing units
Manufacturer - Slaughtering units
Trade/Retail - Storage (Cold / Refrigerated)
Trade/Retail - Transportation (having a
number of specialized vehicles like insulated
refrigerated van/ wagon and milk tankers etc.)
4. Dairy Business Details / डेयरी कारोबार विवरण हेतु : No
5. Category of License / अनुज्ञप्ति का वर्ग: Central License

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संस्था और मानक अधिनियम, 2006 के अधीन अनुदान की गई और वह अधिनियम के उपबंधों के अध्यादेश हेतु जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: FSSAI Delhi

Designated Officer

Issued On / दिनांक: 22-07-2022 (Modified License)

Valid Upto: / वैधता: 15-10-2025 (For details, refer Annexure)

Annexures:

1. Product Annexure
2. Validity Annexure
3. Non-Form C Annexure
4. Conditions Of License

Note:

318

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. This License is only to commence or carry on food businesses and not for any other purpose.
3. This is computer generated license and doesn't require any signature or stamp by authority.

Product Annexure

fssai

Form C
Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञापित संख्या / License Number: 10020064002560

Kind Of Business: Manufacturer - Slaughtering units

Product Type	Animal Description	Production Capacity/Day
Small Animal	SHEEP AND GOAT	1500

Kind Of Business: Manufacturer - Meat processing units

Production Capacity(Kg / day): 15000

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	08 - Meat and meat products, including poultry and game	08.1 - Fresh / frozen / chilled / ground meat and poultry	Fresh or Chilled or Frozen Mutton or Sheep Meat [08.1]	Manufacturer - Meat processing units
2	08 - Meat and meat products, including poultry and game	08.1 - Fresh / frozen / chilled / ground meat and poultry	Fresh or Chilled or Frozen chevon or Goat Meat [08.1]	Manufacturer - Meat processing units

Kind Of Business: Trade/Retail - Storage (Cold / Refrigerated)

Sl.No.	Product(s)
1	08 - Meat and meat products, including poultry and game

Kind Of Business: Trade/Retail - Transportation (having a number of specialized vehicles like insulated refrigerated van/ wagon and milk tankers etc.)

Sl.No.	Product(s)
1	08 - Meat and meat products, including poultry and game

fssai

Validation and Renewal Annexure

320

Form C

Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



सत्यमेव जयते

अनुज्ञापि संख्या / License Number: 10020064002560

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
16-10-2020	15-10-2025	16-10-2020	.37500 INR	New	Central Licensing Authority
16-10-2020	15-10-2025	22-07-2022	1000 INR	Modification	Central Licensing Authority

Suspension History

S.No	History	Date
	N/A	

Current Status of License: License Issued

Note:

1. Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
2. The Application for renewal of license shall be submitted 30 days prior to the expiry date mentioned above after which Rs. 100 per day will be charged up to the date of expiry.
3. Modification* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification* is the Jurisdictional Authority with effect from the date of issuance of modified license.

321
Non-Form Annexure



Government of India
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञापि संख्या / License Number: 10020064002560

Person in charge of operations

Name:	VATSAL VERMA	Qualification:	B.V.Sc AND A.H.
Contact No:	N/A	Mobile No:	8896861541
Email-ID:	OFFICEWORK80@GMAIL.COM		
Address :	218, MAYA KUTUM, RAJGARH SITAPUR ROAD, LAKHIMPUR KHERI		
State:	Uttar Pradesh	District:	Lakhimpur Khiri
Pin Code:	262701	Photo Id Card:	Aadhar Card
Photo Id No:	413499450204	Photo Id Expiry Date:	N/A
FoSTaC No:	Not Provided		

Person responsible for complying with conditions of license(The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)

Name:	VATSAL VERMA	Qualification:	B.V.Sc AND A.H.
Contact No:	N/A	Mobile No:	8896861541
Email-ID:	OFFICEWORK80@GMAIL.COM		
Address :	218, MAYA KUTUM, RAJGARH SITAPUR ROAD, LAKHIMPUR KHERI		
State:	Uttar Pradesh	District:	Lakhimpur Khiri
Pin Code:	262701	Photo Id Card:	Aadhar Card
Photo Id No:	413499450204	Photo Id Expiry Date:	N/A

Place / स्थान: FSSAI Delhi

Designated Officer

Issued On / दिनांक: 22-07-2022 (Modified License)

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscos.fssai.gov.in>)

322 Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

Food Business Operators Shall:

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science/ Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license / registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter.
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABL accredited/ FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to , licensed / registered vendors and maintain record thereof.

Other 323 condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separate lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacturer (including ghani operator) or wholesale dealer in butter, ghee, vanaspati, edible oils, solvent extracted oil, de oiled meal, edible flour and any other fats shall maintain a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil, edible oil and their products shall be eligible for license under this act, unless he has own laboratory facility for analytical testing of samples
5. Every sale and movement of stocks of solvents-extracted oil, 'semi refined' or 'raw grade I', edible groundnut flour or edible coconut flour, or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person, and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil, edible groundnut flour or edible coconut flour, or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person :
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:-
 1. Karanjia oil
 2. Kusum oil
 3. Mahua oil
 4. Neem oil
 5. Tamarind seed oil
 6. Edible groundnut flour bearing the I.S.I certification mark
 7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.



कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण
AGRICULTURAL AND PROCESSED FOOD PRODUCTS EXPORT DEVELOPMENT AUTHORITY
 (वाणिज्य एवं उद्योग मंत्रालय, भारत सरकार)
 (MINISTRY OF COMMERCE, GOVT. OF INDIA)

एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट पंजीकरण प्रमाण-पत्र
 CERTIFICATE OF REGISTRATION INTEGRATED ABATTOIR - CUM - MEAT PROCESSING PLANT

यह प्रमाणित किया जाता है कि नीचे वर्णित एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट एपीडा द्वारा स्थापित मीट प्लांट पंजीकरण समिति द्वारा निरीक्षण किया गया है और निर्यात के लिए आवश्यक स्वच्छता और सैनिटरी सुविधाएं उपलब्ध पाई गयी हैं। हालांकि ऐबटॉयर/प्लांट को समय-समय पर लागू सभी संबंधित नियमों/विनियमों/आवश्यकताओं का अनुपालन करना होगा।

This is to certify that the integrated abattoir - cum - meat processing plant described below has been inspected by a Meat Plant Registration Committee constituted by APEDA and the existing facilities are considered adequate to meet the hygienic and sanitary conditions required to export. However, the operation of the Abattoir/plant will have to be in accordance with all statutory requirements/regulations in force.

- निर्यातक/आवेदक का नाम / Name of the Exporter/Applicant : ZAREEN FOODS PRIVATE LIMITED
6478 GALI NO 2 SHER KA PINJRA QURESH NAGAR SADAR BAZAR
CONTACT NO: 919873066222 DELHI DELHI - 110006
 - पंजीकरण संख्या / Registration No. : APEDA/221
 - एकीकृत ऐबटॉयर-सह-मीट प्रोसेसिंग प्लांट का नाम और स्थान / Name & Location of the integrated abattoir - cum - meat processing plant : ZAREEN FOODS PRIVATE LIMITED
KHEWAT KHATA NO 17/21 & 87/106 RECT NO 6 KILLA NO 8/2 & 18
VILLAGE MADHI HARYANA HARYANA - 122108
 - प्रतिदिन प्रोसेसिंग क्षमता / Processing Capacity per day
 - चिलिंग रूम / Chilling Rooms : 24.00 MT
 - ब्लास्ट फ्रीजर / Blast Freezer : 8.00 MT
 - प्लेट फ्रीजर / Plate Freezer : 6.00 MT
 - स्लाटरिंग / Slaughtering
 - भैंस / Buffalo : NIL
 - भेड़ / Sheep : 1000.00 PER DAY
 - निर्यात हेतु अधिकृत मीट और मीट उत्पाद / Meat & Meat Products authorized for exports : SHEEP/GOAT MEAT- 12.00 MT PER DAY
SHEEP/GOAT OFFALS- 2.00 MT PER DAY
- प्रमाण-पत्र की मान्यता तिथि (तिथि/माह/वर्ष) / Certificate Valid upto (dd/mm/yyyy) : 05/04/2024 To 30/09/2025

*स्टैंड अलोन स्लाटर हाउस/प्लांट द्वारा समय-समय पर लागू सभी संबंधित नियमों/विनियमों/आवश्यकताओं का अनुपालन किया जाएगा। कृपया पंजीकरण प्रमाण-पत्र जारी करने हेतु दिनांक 02/11/2016 को जारी परिशिष्ट का संदर्भ ग्रहण करें।

The operation of the 'Stand Alone Slaughter House/plant will have to be in accordance with all statutory requirements/regulations in force. Please refer to addendum dated 02/11/2016 for grant of registration certificate.

स्थान / Place: New Delhi

एपीडा अध्यक्ष की ओर से
 For and on behalf of Chairman APEDA

Signature Not Verified

Digitally signed by SUDHANSHU
 Date: 2024.04.05 20:27:32 IST
 Reason: MNU
 Location: NEW DELHI



प्राधिकृत हस्ताक्षरी
 (AUTHORIZED SIGNATORY)

टीसरी मजिल, एन.सी.पू.आई, विलिंग, 3, सीरी सांस्थानिक क्षेत्र, अगस्त क्रांति मार्ग (खेत गांव के सामने) नई दिल्ली -110016

3rd Floor, NCU Building, 3, Siri Institutional Area, August Kranti Marg (Opp. Asiad Village) New Delhi-110016
 फोन / Phone : 26516283, 26514372, 26513219 फैक्स / Fax : 26526186, ई-मेल / E-mail : gmp@apeda.gov.in

प्रेषक

सेवा में

उप मण्डल अधिकारी (ना०),
फिरोजपुर झिरका।उपायुक्त महोदय,
नूह।उपरोक्त में प्राप्त
तारीख 12/6/24

क्रमांक : 1775/स्टेनो

दिनांक : 07/06/2024

विषय :-

CWP No. 3484 of 2024 Aamin and Others Vs State of Haryana.

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 540-42/एल0एफ0ए0 दिनांक 13.05.2024 के सन्दर्भ में।

इस सम्बन्ध में अनुरोध है कि सन्दर्भित पत्र में दिये गये निर्देशानुसार दिनांक 16.05.2024 मैसर्ज जरीन फूड्स प्राइवेट लि० ग्राम मढी तहसील फिरोजपुर झिरका जिला नूह का मौका निरीक्षण किया गया। निरीक्षण के दौरान उप मण्डल अभियन्ता, हरियाणा राज्य प्रदूषण कंट्रोल बोर्ड, फिरोजपुर झिरका व उप मण्डल अधिकारी, पशु पालन एवं डेयरींग फिरोजपुर झिरका मौजूद रहे। मौके पर प्रबन्धक मैसर्ज जरीन फूड्स प्राइवेट लि० ग्राम मढी व अन्य कर्मचारीगण हाजिर मिले। निरीक्षण के दौरान निम्न लिखित अनियमितायें पाई गई :-

- 1-मौके पर कम्पनी के अन्दर पानी की आपूर्ति के लिए पानी का बोर किया हुआ है जिसकी अनुमति दिनांक 11.12.2023 तक वैध थी। वार्षिक निरीक्षण दिनांक 08.04.2024 के उपरान्त ही कम्पनी द्वारा दिनांक 18.04.2024 को सम्बन्धित विभाग को अनापत्ति प्रमाण पत्र के लिये आवेदन किया है। मौके पर प्रबन्धक/अन्य स्टाफ द्वारा कोई अनापत्ति प्रमाण पत्र/अनुमति पेश नहीं गई।
- 2-मौके पर कम्पनी के मेन गेट पर पानी के टैंकर अधिक संख्या में खड़े मिले जिससे प्रतीत होता है कि प्लांट में टैंकरो के द्वारा भी पानी सप्लाई किया जा रहा है।
- 3-कम्पनी के अन्दर पशुओं की स्लाटरिंग से पहले तथा स्लाटरिंग से बाद की गई परीक्षण रिपोर्ट प्रस्तुत करने बारे कहा गया लेकिन प्रबन्धक/अन्य स्टाफ के द्वारा इस प्रकार की कोई रिपोर्ट प्रस्तुत नहीं की गई। जिससे ऐसा प्रतीत होता है कि इस प्रकार की परीक्षण रिपोर्ट कम्पनी द्वारा तैयार ही नहीं की जा रही है।
- 4-कम्पनी के अन्दर स्लाटरिंग के लिए आने वाले पशुओं का कोई रिकार्ड नहीं पाया गया। जिससे ऐसा प्रतीत होता है कि कम्पनी द्वारा ऐसा कोई रिकार्ड मेनटेन ही नहीं किया जा रहा है।
- 5-कम्पनी से बाहर निकलने वाले गन्दे पानी/कैमिकल के लिए बनाया गया Effluent Treatment Plant मौके पर बन्द पाया गया। निरीक्षण करने पर पता चला कि यह Effluent Treatment Plant काफी दिन से बन्द है।

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6-कम्पनी में लगे हुये सुरक्षा उपकरणों की 326 निरीक्षण तिथि अंकित नहीं की गई है। मौके पर प्रबन्धक/अन्य स्टाफ के द्वारा कोई अन्तिम निरीक्षण रिपोर्ट प्रस्तुत नहीं की गई।

7-कम्पनी के अन्दर काम कर रहे वर्कर्स/मजदूरों के रिकार्ड का रखरखाव नहीं किया जा रहा है। वर्कर्स/मजदूरों के ई0पी0एफ0/ई0एस0आई0 के बारे कोई रिकार्ड मौके पर प्रस्तुत नहीं किया गया।


8-कम्पनी से बाहर निकलने वाले धूरें के लिए जो चिमनी लगाई गई है उसकी उंचाई बहुत कम है जिससे चिमनी का धुआ आस पास के ईलाके में फैलता रहता है जो कि गांव की आबादी नजदीक होने के कारण आमजन के स्वास्थ्य पर कुप्रभाव पडता है।

9-कम्पनी के अन्दर सफाई व्यवस्था ठीक नहीं पाई गई तथा बहुत ही गंदी बदबू आ रही थी जिससे पर्यावरण दूषित होना पाया गया।

10-वार्षिक निरीक्षण दिनांक 08.04.2024 के दौरान अधोहस्ताक्षरी की अध्यक्षता में क्षेत्रिय अधिकारी, हरियाणा राज्य प्रदूषण नियन्त्रण मण्डल, नूह के द्वारा कम्पनी के ई0टी0पी0(पानी) का सैम्पल लिया गया था जिसकी परीक्षण रिपोर्ट उनके कार्यालय के पत्र क्रमांक HSPCB/Nuh/2024/122-23 दिनांक 03.05.2024 (प्रति संलग्न) व पत्र क्रमांक HSPCB/Lab/F/2024/484 दिनांक 15.04.2024 (प्रति संलग्न) के द्वारा प्रेषित की गई है जो निर्धारित मापदण्ड (Prescribed Limits) के अनुरूप नहीं है।

अतः आपसे अनुरोध है कि उपरोक्त कमियों के दृष्टिगत तथा आमजन के स्वास्थ्य को ध्यान में रखते हुये मैसर्स जरीन फूड्स प्राइवेट लि0 ग्राम मढी तहसील फिरोजपुर झिरका जिला नूह को तुरन्त प्रभाव से बन्द करवाये जाने की सिफारिश की जाती है। रिपोर्ट आपकी सेवा में आगामी आवश्यक कार्यवाही हेतू प्रेषित है।

संलग्न : उपरोक्त।


उप मण्डल अधिकारी (ना0)
फिरोजपुर झिरका।

Annexure - K

327

ZAREEN FOODS PRIVATE LIMITED

STATE OF THE ART FULLY INTEGRATED MODERN ABATTOIR
EXPORTER OF FRESH / CHILLED / FROZEN MEAT

CIN No.: U15549DL2016PTC309468

Regd. Office.: 6478

Quresh Nagar, Nawab Road

Sadar Bazar, Delhi- 110006

GST No. 06AABC20270H1Z1

Plant / Abattoir : Khawat Khata No 17/21 &
87/106, Rect No 6, Killa No 8/2 & 18,

Village Madhi, Mewat, Distt Nuh-Haryana-122108

E-mail : zareenfoods@outlook.com

CTM/LFA

Dated: 15-07-2024

To

The Deputy Commissioner
Nuh

उपायुक्त मंत्रालय
नूह 15/7/24

Sub:- Reply with respect to CWP No. 3484 of 2024 Aamin and Others Vs State of Haryana.

Respected Sir,

In this regard, we have received a letter from your good office for the non compliances observed by the team of officers during inspection on 08.04.2024. We would to submit the point wise reply and compliance as under:-

1. We are having 1 number of borewell in our premises and had obtained NOC from CGWA for extraction of ground water vide letter No. CGWA/NOC/IND/ORIG/2020/9502 dated 12/12/2020, which was valid upto 11/12/2023. Further, we have already applied for renewal of NOC from HWRA vide application No. HWRA/IND/N/2024/6973 dated 18/04/2024 along with the requisite fees and documents and the same is still pending with the concerned authority for approval. The copies are attached as Annexure - 1.
2. In this point, we would like to submit that the tankers observed outside our premises is not relates to our unit. The owner of the land adjacent to our unit has installed a borewell in his own land. We have already 1 no of borewell within our premises. The water is being extracted from borewell for process as well domestic use and no water from external source is being used by our unit. The photographs are attached as Annexure - 2.
3. We are conducting anti-mortem and post-mortem activity of the animals used for slaughtering as per provisions on daily basis. The copies of anti-mortem and post-mortem of animals are enclosed hereby as Annexure - 3.
4. We are maintaining the record of animals as well as transport vehicle on daily basis. The copies of record maintained is hereby enclosed as Annexure - 4.
5. Recently, we have upgraded and modified the existing Effluent treatment plant after failure of samples and we are operating our ETP on regular basis. Further, we have installed online monitoring device on the final discharge outlet. The copy of logbook and copy of OMD data transferred is hereby enclosed as Annexure - 5.
6. We have installed fire and other safety equipments as per norms. The details are hereby enclosed as Annexure - 6.
7. We have maintained the workers/ labours record engaged in our unit. The details along with EPF/ESI record is enclosed hereby as Annexure - 7.

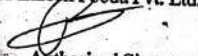
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328

8. We have maintained the proper stack height as per norms of the stack attached to boiler. Further, we have obtained CTE Expansion for addition of boiler in our unit, which is still not commissioned yet and same was non operational during inspection as well. We will be operating the boiler only after completing the norms and obtaining CTO from the Board.
9. We are maintaining proper hygiene and cleanliness to maintain clear environment within the premises. Further, we would like to submit, that during inspection, no waste dumping or such issue was lying in the unit as can be seen in the photographs taken at the time of inspection. Copy of photographs attached.
10. We have upgraded and modified our existing ETP, after failure of samples. Now, we have submitted representation for re-inspection/ re-sampling to the HSPCB and after inspection, the compliance will be verified by the concerned agency.

For Zareen Foods Pvt Ltd

For Zareen Foods Pvt. Ltd.



Authorized Signatory

Authorized Signatory

5

IN THE HON'BLE COURT FOR THE STATES OF PUNJAB AND
HARYANA AT CHANDIGARH
CWP NO. 3484 OF 2023

MEMO OF PARTIES

1. Aamin, aged about 91 years, son of Jom Khan, resident of Madhi, District Nuh (Mewat) (Aadhar No. 3501 0337 8354) (M. No.9671324716)
2. Mustak, aged about 46 years, son of Noor Mohammad, resident of Madhi, Nagina, District Nuh (Mewat) (Aadhar No. 4050 8296 2813) (M. No.9671324716)
3. Arif, aged about 60 Years, son of Ilyas, resident of Madhi, Nagina, District Nuh (Mewat) (Aadhar No. 2323 0859 0272) (M. No.9671324716)
4. Saddik, aged about 59 years, son of Jom Khan, resident of Madhi, Nagina, District Nuh (Mewat) (Aadhar No. 5825 5647 0079) (M. No.9671324716)

.....Petitioner

Versus

1. State of Haryana through its Additional Chief Secretary, Government of Haryana, Department of Urban Local Bodies, Civil Secretariate Sector 1, Chandigarh
2. Directorate, Urban Local Bodies, Haryana, Civil Secretariate Chandigarh.
3. Deputy Commissioner, District Nuh (Mewat)
4. Sub Divisional Magistrate, (SDO-C) Ferozpur Jhirka District Nuh.
5. Chairman, Haryana State Pollution Control Board, C-11, Sector 6, Panchkula, Haryana 134109
6. M/s Zareen Foods Private Limited, Village Madhi, District Nuh (Mewat) through its Proprietor.
7. Sarpanch Gram Panchayat Madhi Block Nagina District Nuh

.....Respondents

6

8. Al-Naved Agro Foods Private Limited through its General Manager, situated at Village NaiNanglaMandikhera. Tehsil Ferozepur Jhirka, district Nuh.
9. Gitwako Private Limited, through its General Manager Village Patpad bass, PS Ferozepur Jhirka District Nuh.
10. M/S united Private Company through its General Manager at village GhataShamshabad, PS Ferozepur Jhirka, Nuh.
11. The Fair Export private Limited, through its General Manager situated village Satekpuri, PS Pinangwan.
12. AQV Agro Foods Private Limited through its General Manager at village Tapkan, PS Sadar Nuh, District Nuh.

Performa -respondents

CHANDIGARH
06.02.2024


(MOHAMMAD ARSHAD)
P/1613/2009
PH NO. 223079
ADVOCATE
COUNSEL FOR THE PETITIONERS

**IN THE HON'BLE HIGH COURT FOR THE STATES OF
PUNJAB AND HARYANA AT CHANDIGARH**

CWP No. 96 of 2025

MEMO OF PARTIES

Naushad Khan @ Shaad aged 24 years son of Usman Khan
Resident of Village Ahmedbass Ferozepur Jhirka, Post and
Tehsil Ferozepur Jhirka Distt Nuh Mewat -122104. Aadhar
No. 9769 5225 6666 Mobile No.9350498876.

.... Petitioner

Versus

1. State of Haryana through its additional Chief Secretary,
Department of Urban Local Bodies, Govt. of Haryana,
Haryana Civil Secretariat Sector-1, Chandigarh.
2. Directorate, Urban Local Bodies, Haryana, Civil
Secretariat Chandigarh.
3. Deputy Commissioner, Distt Nuh Mewat.
4. SDM Ferozepur Jhirka, Distt Nuh Mewat.
5. Chairman/ Secretary Haryana State Pollution Control
Board,11, Sector-6, Panchkula Haryana-134109.
6. Sub Divisional Engineer Public Health Engineering
Department Sub Division Ferozepur Jhirka Distt Nuh.
7. Secretary Municipal Committee Ferozepur Jhirka Distt
Nuh.

8. M/s Gitwako Farms Pvt. Ltd. Through its General Manager located in record at Ch. Sardar Mohammad Road Ahmedbass, Chak Rangala Patpadbass, PS, PO and Tehsil Ferozepur Jhirka Distt Nuh.
9. Sarpanch Village Chak Rangala Patpadbass PS Ferozepur Jhirka.

.... Respondents

Chandigarh

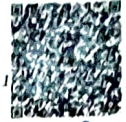

SARFARAJ ANJUM MOR

Dated: 18.12.2024

(PH-1080/2020)

NOR-226898

Counsel for the petitioner



Annexure - R - 2

IN THE HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH

2025:PHHC:034342-DB



Date of Decision: 11.03.2025

1. Civil Writ Petition No. 3484 of 2024

Aamin and othersPetitioners

versus

State of Haryana and othersRespondents

2. Civil Writ Petition No. 32981 of 2024

ShareefPetitioner

Versus

State of Haryana and others ...Respondents.

3. Civil Writ Petition No. 96-2025

Naushad KhanPetitioner

Versus

State of Haryana and others ...Respondents.

CORAM: HON'BLE MR. JUSTICE SHEEL NAGU, CHIEF JUSTICE
HON'BLE MR. JUSTICE SUMEET GOEL, JUDGE

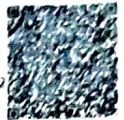
Present : Ms. Malkit Kaur, Advocate, for the petitioner in
CWP-3484-2024 and CWP-32981-2024.

Mr. Sarfaraj Anjum Mor, Advocate, for the petitioner in
CWP-96-2025.

Mr. Deepak Balyan, Addl. Advocate General, Haryana.

Mr. Yagsimant Attri, Advocate for
Mr. Khusagra Mahajan, Advocate, for respondent No.6 in
CWP-3484-2024.

50



SHEEL NAGU, CHIEF JUSTICE (Oral)

By way of this order, all these three petitions are disposed of as the common questions of law and facts are involved therein.

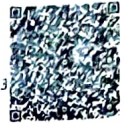
2. The petitioners, who are residents of villages Madhi and Ahmedbass, District Nuh (Mewat), have filed these petitions primarily aggrieved by grant of consent to establish as well as to operate in favour of private respondents by the Haryana Pollution Control Board.

3. The contention of learned counsel for the petitioners while taking the aforesaid consent(s) to establish as well as to operate is that the terms and conditions under which the aforesaid consent(s) were granted have not been complied with in toto by the private respondents.

4. After hearing learned counsel for the rival parties and going through the relevant record, this Court is of the considered view that the nature of pollution is essentially relating to water, which is governed by the Water (Prevention and Control of Pollution) Act, 1974 (for short 'the Act').

5. The power of grant consent to operate is vested with the Haryana Pollution Control Board under Sections 25, 26 and 27 of the Act. There is a further remedy of filing an appeal before the State Government against such orders passed under Sections 25 and 26 of the Act. Another further remedy to the National Green Tribunal (NGT) is also provided against the directions passed by the Central Government as well as by the Board under Section 33-B of the Act of 1974.

6. Thus, the petitioners, who are aggrieved by grant of consent(s) to establish as well as to operate, which are issued under Sections 25 and 26 of the Act of 1974, have statutory alternative remedy of filing appeal before the State Government which has not been availed and instead petitioners have directly approached this Court.



7. Since there is a specialized Tribunal to deal with the environmental matter i.e. National Green Tribunal with its Benches in different States, this Court declines interference on-merits and relegates all the petitioners to avail their remedies before the State Government and thereafter before the National Green Tribunal in accordance with the provisions of the Act of 1974.

8. It is observed that if any appeal under Sections 25 and 26 of the Act of 1974 is filed before the State Government within a period of thirty days from today by the petitioners, the same shall be entertained and decided on-merits as expeditiously as possible by the competent authority without being dismissed on the ground of limitation alone.

9. With these observations, all the petitions stand disposed of.

10. A copy of this order be placed in the connected files.

**(SHEEL NAGU)
CHIEF JUSTICE**

**(SUMEET GOEL)
JUDGE**

11.03.2025

ravinder

Whether speaking/judicial	Yes/No
Whether reportable	Yes/No

Item No. 14

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 738/2023

M. Mubeen

Applicant

Versus

State of Haryana & Ors.

Respondent(s)

Date of hearing: 15.07.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Mohd. Shahid Advocate for Applicant

Respondent: Mr. Rahul Khurana, Advocate for Respondents No. 1, 2, 5 & HSPCB with
Mr. Manish Yadav, AEE, HSPCB
Mr. Gaurav Agarwal, Adv. for R - 7

ORDER

1. In this original application, the applicant has made allegation against the respondent no. 7-M/s AOV Agro Foods Pvt. Ltd. which is having a meat production/processing unit at Khasra No. 20-21-22, Village Tapkan, Tehsil Nuh, District Mewat, Haryana. The allegation was that the Project Proponent was unauthorizedly and illegally operating the processing unit violating the norms. It was also the allegation of the applicant that respondent no. 7 had not developed Sewage Treatment Plant and sewage was released in open causing water and air pollution. Applicant had also alleged that respondent no. 7 had not developed proper management of solid waste which was causing emission of poisonous gases and resulting in air pollution. It was also alleged that respondent no. 7 was releasing the blood and water of the animals coming out of the meat factory in the open field in the village effecting the crop of the agriculturalist and that the foul smell was emitting from the unit. The allegation of the

applicant was that the pollution being caused by respondent no. 7 unit was resulting in health hazard to the local residents.

2. The Tribunal considering the grievance of the applicant on 19.12.2023 while issuing notice to the respondent had formed a joint Committee to verify the factual position and suggest appropriate remedial action with the direction to the Committee to undertake visit to the site, look into the grievance of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and submit appropriate remedial action.

3. In terms of the direction of the Tribunal, the joint Committee had initially submitted the interim action taken report on 05.03.2024. The finding of the joint Committee in respect of the allegation of the applicant was as under:-

Sr.	Particulars	Details
1.	CTE& CTO status from HSPCB	Unit has obtained CTE vide No. HSPCB/ Consent/2817114GUNOCTE1319495 dated 14.10.2014 and latest CTO vide No. HSPCB/ Consent/:313103721GSMWCT01134 934 valid upto 05.08.2021
2.	Status regarding the Aravali Clearance	Clearance issued by the concerned Deputy Commissioner vide No. 10010 dated 08.09.2014
3.	Status regarding clearance from DTP	Clearance issued from Senior Town Planner, Faridabad vide No. 738 dated 13.02.2013.
4.	Status regarding clearance from Forest Department	Clearance issued vide No. 530-33 dated 05.09.2023
5.	NOC/Permission from APEDA	Unit has obtained NOC from APEDA vide No. 186, valid from 14 10.2022 to 30.11.2025.
6.	Status regarding clearance from FSSAI	Unit has obtained FSSAI licence under FSS Act 2006 for Goat and Sheep vide No. 1001506400755 valid upto 20.12.2026 and for Poultry birds-chicken vide No. 10016064000910 valid upto 26.09.2026.
7.	Raw materials	1. Sheep and Goats = 4000 Number/Day 2. Chickens 32000 Numbers/Day
8.	Products and By-products	1. Sheep and Goat meat = 45 MTD 2. Chicken meat = 45 MTD 3. Ready to eat meat = 10 MTD
9.	Freshwater Source & Consumption (KLD)	03 borewells of 12 HP each provided with flow meters for fresh water. Obtained NOC from Haryana Water Resource Authority for 304 m3/day, which was valid upto

		05.07.2023 and further applied for renewal vide Application No. HWRA/IND/R/2023/820. The details of raw water consumption as per records maintained by the unit are as given as 304 m ³ /Day
10.	Consented Waste water discharge (KLD)	Trade effluent= 660 KLD Domestic effluent = 8 KLD
11.	Mode of Treated trade effluent disposal	Unit has installed ETP of 750 KLD for treatment of trade effluent generated from the process. The treated effluent is being used in washing of floor within the unit premises, gardening area and irrigation in area approx 1.5 Acres with Kanal Technology
12.	Mode of Domestic effluent disposal	Domestic effluent is being disposed off in Septic Tank with Soak Pit
13.	Facility & Mode of disposal/treatment of Sludge from ETP	ETP sludge is being used for making Briquettes at site.
14.	Source of Air Pollution, details of fuel and status of APCDs	Two no.s of boilers 5 TPH and 1.5 TPH capacity are installed in the unit. Biomass Briquette is being used as Fuel in the boilers Details of APCD: 5 TPH = Cyclone dust collector and Wet scrubber 1.5 TPH = Cyclone dust collector
15.	Status of Solid Waste Management	No adequate provisions made for proper collection, segregation & disposal of bio degradable and non bio degradable solid waste from the unit and workers residential quarters.
16.	Status of Odour Control Measures	Unit has provided Bio-filter to suppress odour from the Rendering plant, provided 1 no of spray gun for control of odour within the premises. However, still mild odour was observed on the backside and near Gate-6 of the unit.
17.	Status of disposal of Hazardous waste, i.e used oil from DG set	Unit has made agreement with the of authorized waste oil recycler i.e. M/s Indian Petrochemicals, Village- Sikri, Ballabhgarh, waste, i.e used Faridabad for the disposal of hazardous oil from DG set waste i.e used/waste oil from DG set.

4. Thereafter, the joint Committee has submitted the final report dated 19.06.2024. A perusal of the said report reveals that in respect of the six violations/deficiencies which were noted during the inspection of 05.02.2024, a show cause notice for closure and imposition of EC was issued by the HSPCB on 09.02.2024 to which the reply was submitted by respondent no. 7 on 05.03.2024 and after verification, the reply was not found to be satisfactory in respect of point nos. 1,2,3 and 6. After considering the reply, the speaking order dated 21.03.2024 was passed by

the RO, HSPCB finding the response to be non-satisfactory and suggesting further action.

5. Thereafter, re-inspection of the unit was done on 14.05.2024 by the Committee and the Committee has found the unit to be compliant. The relevant extract of the report of the joint Committee dated 19.06.2024 is as under:-

- "2. During inspection, samples of effluent collected from Inlet of **ETP**, Point after clarification & before filtration, Outlet of ETP, effluent lying in irrigated field at Site 1 and Site 2. As per the results of Analysis report No. 2028 dated 12.02.2024, the parameters were found within the prescribed limits. Copy of Analysis Report is attached as **Annexure- B**.

Observations/deficiencies found by the Joint Committee during the inspection on 05.02.2024:

Sr. No.	Observations/deficiencies
(i)	Unit has not made proper arrangement for solid waste as same was found lying on ground at site
(ii)	Unit has not provided STP for domestic effluent generated from the industry premises and residential quarters for workers. Septic tanks are provided but no proper details regarding final disposal submitted.
(iii)	Unit has not provided adequate Air pollution control device on 1.5 TPH Boiler
(iv)	Unit has not provided flow meters on wet scrubber installed on 5 TPH Boiler
(v)	Water sprinkling was not observed at Bio-filter during inspection
(vi)	Mild smell was observed backside and Gate 6 of the unit.

2. Thereafter, Show cause notice for Closure and imposition of Environmental Compensation has been issued to the unit, by Regional Office Nuh vide letter No. HSPCB/NUH/2023/1576-77 dated 19.02.2024 for the deficiencies observed at site.
- 4 The unit has submitted its reply on 05.03.2024 in Regional Office Nuh mentioning that.-
- (i) Unit has provided separate collection centre for solid waste collection of biodegradable waste and non-biodegradable waste.
- (ii) The purchase order of STP has been placed. STP fabrication work is completed and under installation at site and side by side stabilization is started.

- (iii) Unit has provided common wet scrubber and common stack on both the boilers i.e 1.5 TPH and 5 TPH, provided with porthole, platform (sampling facility) at site but no photographs provided.
 - (iv) Flow meter has been provided on the wet scrubber.
 - (v) Water sprinkler has been installed on Bio-filter.
 - (vi) Unit has installed perfumed defogger at different places to suppress the odour but no photographs provided.
5. After verification of reply, it was found that, the reply submitted by the unit on deficiencies mentioned at (i), (ii), (iii) & (vi) were found non satisfactory. Accordingly, closure was recommended to the Competent Authority through HROCMMS Portal vide No. HSPCB/NUH/2024/RO/INS/63001445AUTVVCRO01 dated 22.03.2024 along with speaking orders passed vide No. HSPCB/NUH/2023/1807-08 dated 21.03.2024 Copy of Speaking Order dated 21.03.2024 passed by the Regional Office, Nuh Region is enclosed herewith as Annexure- C.
6. Thereafter, against non-satisfactory compliance mentioned in speaking Order dated 21.03.2024, unit has again submitted its reply on 28.03.2023, mentioning that:-
- (i) Unit has provided dedicated separate collection centre for solid waste at site and bio-decomposer has been provided.
 - (ii) STP on MBBR technology has been installed for capacity 45 KLD at site.
 - (iii) Unit has submitted the photographs of common stack and wet scrubber.
 - (iv) Unit has installed 9 numbers of fogger system at site for control of odour issue.
7. After receipt of reply, the case was recommended for permission for re-inspection as per policy vide letter No. HSPCB/NUH/2023/1831 dated 29.03.2024. The Competent Authority has granted the permission for re-inspection for verification of compliance submitted by the unit.
8. The unit was re-inspected on 14.05.2024 by the committee consisting of Sh. Vishal (HCS), SDM Nuh, Vipin Kumar, Regional Officer Nuh and Manish Yadav, AEE, Nuh.
9. During inspection, the following observations were found at site:-
- (i) Unit has installed STP at site, found operational, samples of inlet and outlet of STP was collected.
 - (ii) Unit has provided common stack, common wet scrubber on both the boilers, i.e. 1.5 TPH and 5 TPH

with adequate sampling facility. The air emission sample was collected at site.

- (iii) Unit has provided two numbers of mist sprayer inside the Rendering plant and other five foggers were installed at different locations, provided adequate sprinkling system on bio-filter to control odour issue. No odour was observed at site during visit anywhere inside or outside the premises.*
- (iv) The unit has provided dedicated separate collection centre for solid waste at site and bio-decomposer for biodegradable waste. No solid waste was found scattered anywhere within & adjacent to the premises of the unit.*
- (v) The samples from inlet and outlet of ETP, final discharge point at irrigation site (canna) technology & fish pond was also collected.*
- (vi) Unit has provided trench cannal technology at 1.5 acres, fish pond in 2 acres, cultivated/farming area 2 acres and other gardening area approx 1 acre for utilization of treated water from ETP & STP.*
- (vii) Unit has provided Online monitoring devices at outlet of ETP and stack attached to boilers & data is being transmitted on the servers of CPCB and HSPCB."*

6. Learned Counsel for the applicant submits that so far as the current status is concerned, the respondent no. 7 has been found to be compliant, therefore, no case for taking action for current period is made out but so far as the past status is concerned, the respondent no. 7 was found to be non-compliant with the norms, therefore, action is required to be taken.

7. So far as the respondent-HSPCB is concerned, the submission of the Counsel for the HSPCB is that the action has already been initiated for the past non-compliance.

8. We find that the RO, HSPCB, Nuh had already issued the show cause notice dated 19.02.2024 for closure, prosecution and imposition of EC. The reply to the said show cause notice was filed by respondent no. 7 on 29.02.2024. It appears that thereafter, no action was taken in furtherance to the proceedings initiated by show cause notice. Learned Counsel for

HSPCB submits that now a due opportunity of hearing will be given to respondent no. 7 and final order in pursuance to the show cause notice especially in respect of the imposition of EC will be passed.

9. It is not disputed that the land is available with the respondent no. 7 and additional plantation can also be done. Therefore, while passing the final order, this aspect will be duly kept in mind by the HSPCB.

10. Hence, we dispose of the OA directing the respondent-HSPCB to conclude the proceedings and pass final order in pursuance to the show cause notice dated 19.02.2024 by giving due opportunity of hearing to respondent no. 7 within three months from today. Though the unit has been found to be compliant today, but it is required to be regularly monitored by the respondent-HSPCB to ensure that the unit does not violate and to take immediate prompt action if any violation is found.

11. OA is accordingly, disposed of.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

July 15, 2024
Original Application No. 738/2023
SN